BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 75 OF 2025

IN THE MATTER OF:

SH. AKHILESH KUMAR ... APPLICANT

VERSUS

STATE OF U.P. & ORS. ... RESPONDENTS

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondent No.5 M/S Jai Maa Chandrika Enterprises through its proprietor Smt. Sudha Kumar along with the affidavit.	1-11
2.	**ANNEXURE A-1** True copy of the investigation conducted by the District Magistrate, Chhatarpur, Madhya Pradesh.	12-17
3.	**ANNEXURE A-2** True Copy of the order passed by the Hon'ble District Magistrate.	18-19
4.	**ANNEXURE A-3 (COLLY)** True copy of the order sheets dated 04.08.2021 and 06.01.2023 passed in WP No. 14013 of 2021 along with the reply on behalf of the intervener Mayank Singh.	20-33
5.	**ANNEXURE A-4** True copy of the FIR No. 119/2021, PS: Kabrai, Uttar Pradesh U/s 4/5 of Explosive Substance Act, 1908 and U/s 323/379/384/504 IPC.	34-37

6.	**ANNEXURE A-5 (COLLY)** True copy of the orders passes by the Hon'ble principal bench, New Delhi.	**38-41**
7.	**ANNEXURE A-6 (COLLY)** True copy of the cancel license issued by the PESO to the respondent no.5.	**42-44**
8.	**VAKALATNAMA**	**45**

THROUGH

D/3783/16.

(PRAVEEN KUMAR)
ADVOCATE FOR THE RESPONDENT NO. 5
M/s JAI MAA CHANDRIKA ENTERPRISES
CHAMBER NO. 722, LAWYERS CHAMBER BLOCK,
SAKET COURT, NEW DELHI – 110017
EMAIL: Adv.praveenkangar@gmail.com
M: 9650270999, 9911555924.

NEW DELHI
DATED: 27.10.2025.

(1)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 75 OF 2025

IN THE MATTER OF: -

SH. AKHILESH KUMAR ... APPLICANT

VERSUS

STATE OF U.P. & ORS. ... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 5 M/s JAI MAA CHANDRIKA ENTERPRISES THROUGH ITS PROPRIETOR SMT. SUDHA KUMARI.

MOST RESPECTFULLY SHOWETH,

PRELIMINARY OBJECTION & SUBMISSION: -

1. That the present original application is not maintainable against any of the respondents as the relief sought by the applicant is already satisfied as the license no. E/CC/UP/38/4 (E83226) issued in favour of the respondent no. 5 was already cancelled by the office of PESO vide its order dated 03.01.2025.

2. That the present original application filed by the applicant is absolutely wrong, false, misleading and is nothing more than a mode of extortion. It is pertinent to mention here that the present original application filed by the applicant is nothing more than a mode of threat and extortion from the

(21)

respondent no. 5; as the elder son of the respondent no. 5 namely Mayank Singh had lodge a complaint before Collector, Chattarpur, Madhya Pradesh for illegal use of Ammonium Nitrate (Gun Powder) in agriculture. That the son of the respondent no. 5 i.e. Smt. Sudha kumari, proprietor of M/s Jai maa Chandrika Enterprises had bought to the notice of the collector, Chattarpur that the applicant used to illegally sell Ammonium Nitrate (Gun Powder) to Naxalites and other illegal lease holders under the name of M/s Jai Kalshaha Baba Explosive, License no. A/MP/CHH/P3/2(A2921) and license no. A/MP/CHH/P3/3(A5210) and after enquiry, it was found that the applicant had illegally sold more than 100 metric tons. Wherein the Hon'ble District Magistrate after inquiry had not suspense the both the license of the applicant but had also directed the Explosive agency to lodge a FIR against the applicant Akhilesh Kumar and other persons/proprietors for misuse of ammonium nitrate (Gun Powder). That true copy of the investigation conducted by the district magistrate, Chhatarpur, Madhya Pradesh is annexed here with as **Annexure A-1.** That the true copy of the order passed by the Hon'ble District Magistrate is annexed herewith as **Annexure A-2**. It is further pertinent to mention here that the applicant along with the other licensee(s) approached the Hon'ble High court of Madhya Pradesh under Writ Petition no. 14013 of 2021 challenging the legality and validity of the order dated 09.07.2021 and 19.07.2021 where by direction was issued to registered FIR against the original application/applicant and the license for possession of Ammonium Nitrate (Gun Powder) was

(3)

cancelled and the user ID and password were also stopped. That the elder son of the respondent no. 5 further entered into WP no. 14013 of 2021 as an Intervener and assisted the Hon'ble court about the mala fide intention and demeanor of the applicant. That the True copy of the order sheet dated 04.08.2021 and 06.01.2023 passed in WP No. 14013 of 2021 along with the reply on behalf of the Intervener Mayank Singh are collectively annexed herewith as **Annexure A-3 (colly)**.

3. That the license, ID and password of the applicant proprietorship got suspended on 16.02.2024 upon the re-newel as a separate FIR no. 119/2021, P.S. Kabrai, Uttar Pradesh U/s 4/5 of Explosive Substances Act, 1908 and U/s 323/379/384/504 IPC and since then the applicant herein is pressurizing and forcing the son of the respondent no.5 to withdraw himself as an intervener in WP no. 14013 of 2021 pending before the Hon'ble High Court of Madhya Pradesh and to withdraw complaints lodge by the son of the respondent no.5 Smt. Sudha Kumari i.e. proprietor of M/s Jai maa Chandrika Enterprises. That the true copy of the FIR no. 119/2021, P.S. Kabrai, Uttar Pradesh U/s 4/5 of Explosive Substances Act, 1908 and U/s 323/379/384/504 IPC is annexed herewith as **Annexure A-4**.

4. That the applicant is habitual to filing false and frivolous complaints and original application to use the Hon'ble court as mode to threat the respondents. That the applicant has done the same with many other respondents by the help of

(4)

the Hon'ble court by misleading and concealing material facts from the Hon'ble court. That the applicant did use the Hon'ble court in Original Application no. 601/2024 and many other. That the true copy of the orders passed by the Hon'ble Principal bench, New Delhi are annexed herewith as **Annexure A-5 (colly)**.

5. That the original application made by the applicant before the Hon'ble Tribunal, is false, frivolous and waste of time of the Hon'ble tribunal as the license of the respondent no. 5 i.e. License no. E/CC/UP/38/4 (E83226) was already cancelled on 03.01.2025 by Petroleum and Explosive Safety Organization (PESO), due to non-functioning of the mines due to non-functioning of the mines, yet the applicant knowingly very well that the license of the respondent no. 5 was already wish to conceal the fact from the Hon'ble court and threats the respondent no. 5 to withdraw their complaint and case from the Hon'ble High Court of Madhya Pradesh. That the true copy of the cancel license issued by the PESO to the respondent no. 5 is annexed herewith as **Annexure A-6(Colly)**.

REPLY ON MERITS: -

1-3. That the contents of para no. 1 to para no. 3 are subject and procedural matter of the application and hence not denied as have no relevancy towards the merits of the case.

4.1 That the contents of para 4.1 are false, wrong, misleading and denied. It is submitted that the undersigned respondent no. 5 has not committed any illegal action of storage of

(5)

explosive and illegal mining activities in Mohan district or any other district during or after approval of license, it is submitted that the present application made by the applicant is nothing but a mode to concede to his illegal and illicit demands to withdraw complaint and cases against the applicant.

4.2 That the contents of para 4.2 are matter of fact and hence not denied.

4.3 That the contents of para 4.3 are matter of facts and hence not denied. However, it is submitted that the respondent no. 5 did not apply for any license after year 2010 and as mine were closed and there was no use of explosives.

4.4 That the contents of para 4.4 are partly true and partly concealed and mispresented by the applicant before the Hon'ble court. It is correct that the license was renewed by the respondent no. 5 for Ghata no. 576, which was renewed for a period of 5 years i.e up till 2025. It is also correct that no permission from DGMS was sort by the respondent no. 5 as respondent no. 5 never worked or used license for the mines. It is submitted that the license was duly supplied by the PESO after due verification by the DGMS to the respondent no. 5, however, they respondent no. 5 could not start any work in Ghata no. 576 as mines could be renewed from District Collector and accordingly. It is iterated that the license of the respondent no. 5 i.e. License no. E/CC/UP/38/4 (E83226) was accordingly cancelled on 03.01.2025 by the PESO.

(6)

4.5 That the contents of para 4.5 are wrong, false and misleading as there was no illegal manufacturing of ANFO by the respondent no. 5 from the date of license till date of cancellation of the license. It is further submitted that the applicant be put to strict proof regarding such fictitious allegation.

4.6 That the contents of para 4.6 is wrong, false and misleading as the applicant, para 4.6 itself shows that the applicant was aware of the entire proceeding and was very well aware of the fact that the even before the institution of the present application, the license of the respondent no. 5 i.e. License no. E/CC/UP/38/4 (E83226) was already cancelled on 03.01.2025 by Petroleum and Explosive Safety Organization (PESO), yet the applicant choose to file the present application as mode of harassment and to concede to his illegal and illicit demand of withdrawing himself as an intervener in WP no. 14013 of 2021 pending before the Hon'ble High Court of Madhya Pradesh and his complainant made to departments. It is submitted that the respondent no. 5 was never engaged in any illegal manufacturing or sell of ammonium nitrate in illegal minds. It is submitted that respondent no. 5 has given a detailed reply to the show cause notice dated 03.04.2025 bye, the petroleum and exclusive safety organization (PESO). It is submitted that the PESO has cancelled the license no. E/CC/UP/38/4 (E83226) upon the report of DGMS, Ghaziabad. It is submitted that the enquiry and cancellation of the license of the respondent no. 5 was initiated upon the complaint of the applicant herein.

(7)

4.7 That the contents of para 4.7 are misleading and are in procedural proceedings. It is pertinent to mention here that the applicant is very well aware of the entire proceedings initiated by the PESO against the respondent no. 5 yet the applicant choice to file the present application is harassment of the court and of the other respondent government bodies. It is submitted that the present original application should be dismissed as no relief can be sought by the present application.

4.8 That the contents of para 4.8 are false and misleading as the license of the respondent no. 5 was cancelled by the department of PESO upon the letter no. Nideshak/Ghaziabadshetra/Mahoba dated 25.11.2024 from the DGMS, Ghaziabad as mines license were not ne-renewed by the DGMS, however prior to obtaining the DGMS permission to use mines, the respondent no. 5 did obtain license from the PESO to use ammonium nitrate. That as the DGMS has refused to grant permission to the respondent number 5 to use mines, hence the license granted by the PESO was itself useless and hence when the PESO cancelled the license of the respondent no. 5, the respondent no. 5 did not make any objection. It is submitted that the applicant is misleading the Hon'ble court by sharing an Annexure -6 as the annexure -6 is with regard to survey no. 552 and 553/1 and not survey no. 576, wherein the applicant seeks relief.

4.9 That the contents of para 4.9 are false, frivolous and misleading. It is iterated that the license was never used by

(8)

the respondent no. 5 for any purposes as license was obtained for the purpose of the blast in mines, whoever the department of DGMS did not permit the respondent no. 5 for any blast and used of ghata no. 576, hence the no ammonium nitrate was ever sold, purchased or used by the respondent no. 5 in any manner. Hence, the applicant is misleading the Hon'ble court by framing the respondent no. 5 in bad light and it concealing the truth from the Hon'ble tribunal. It is submitted that the applicant has filed the present original application before the Hon'ble tribunal with the purpose to humiliate and harass, the respondent no. 5 knowing very well that no relief or jurisdiction lies before the Hon'ble tribunal towards the present matter.

6. Hence, the present original application is nothing more than a mood of threat upon the respondent no. 5 to withdraw his complaint and withdrawn himself as intervener in WP no. 14013 of 2021 pending before the Hon'ble High Court of Madhya Pradesh, so that the FIR be stopped against the applicant. It is submitted that the prayer sought by the applicant is already executed by the PESO by cancelling the license of the respondent no. 5. It is submitted that respondent no. 5 not committed any environment issues/ disturbance that may invoke the jurisdiction of the Hon'ble tribunal.

PRAYER

In view of the abovesaid facts and circumstance, it is therefore most respectfully prayed that this Hon'ble tribunal may kindly be pleased to pass: -

(9)

1. Dismiss the present original application as the prayer sort by the applicant have already been executed by the department of PESO by way of cancellation of the license of the respondent no. 5 i.e. E/CC/UP/38/4 (E83226).

2. Cost be imposed upon the applicant to use the Hon'ble tribunal as a mode of threat upon the respondent no. 5 to concede to his illegal and illicit demands to withdraw complaint's filed by the elder son of the proprietor of respondent no. 5 namely Mayank Singh lodge before Collector, Chattarpur, Madhya Pradesh and an intervener in WP no. 14013 of 2021 pending before the Hon'ble High Court of Madhya Pradesh.

3. Any other or such further order(s) as this Hon'ble Court may deem fit and proper, may also be passed.

M/s-JaiMaa Chandrika Enterprises

Proprietor

RESPONDENT NO. 5
(Proprietor M/s Jai Maa Chandrika Enterprises)

THROUGH

D/3783/16.

(PRAVEEN KUMAR)
ADVOCATE FOR THE RESPONDENT NO. 5
M/s JAI MAA CHANDRIKA ENTERPRISES
CHAMBER NO. 722, LAWYERS CHAMBER BLOCK,
SAKET COURT, NEW DELHI – 110017
EMAIL: Adv.praveenkangar@gmail.com
M: 9650270999, 9911555924.

NEW DELHI
DATED: 27.10.2025.

(10)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 75 OF 2025

IN THE MATTER OF
SH. AKHILESH KUMAR **... APPLICANT**

VERSUS

STATE OF U.P. & ORS. **... RESPONDENTS**

AFFIDAVIT

I, Smt. Sudha Kumari, W/o Sh. Keshav Prasad Singh aged 42 years R/o House no. 52/1, Rajendra Nagar, Kabari, Mahoba, Uttar Pradesh – 210424 do hereby solemnly affirm and declare as under:-

1. That I am the proprietor and respondent no. 5 in the aforementioned matter and am conversant with the facts and circumstances of the present case and as such am competent to sign and swear this affidavit.

2. That the accompanying reply on behalf of respondent no. 5 M/s Jai Maa Chandrika Enterprises has been drafted and prepared under my instructions and the contents of the same have been read over and understood by me. The factual contents thereof are true and correct to my knowledge and belief and the legal submissions are based on legal advice received and believed to be true.

M/s Jai Maa Chandrika Enterprises

Sudha Kumari Proprietor

DEPONENT

Seal of the Oath Commissioner
Sl. No. 15/2025
MANJU BALA
Advocate
App. By Delhi High Court
Period From 15/05/2025
to 14/05/2027
Saket District Courts, New Delhi-17

(11)

VERIFICATION: 27 OCT 2025

Verified at New Delhi on this day of ____ October, 2025 that the contents of my above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

M/s-JaiMaa Chandrika Enterprises

DEPONENT Proprietor

27 OCT 2025

I identify the Deponent who has Signed/Put in my Presence

The Seal of the Oath Commissioner
Sl. No. 15/2025
MANJU BALA
Advocate
App. By Delhi High Court
Period From 15/05/2025
to 14/05/2027
Saket District Courts, New Delhi-17

CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km.... Sudha Kumari
R/o.....
Identified by Shri/Smt.....
Has solemnly affirmed before me at
Delhi.....Sl. No.....which
That the contents of the affirmation are
have been read & explained to him are
true and correct to the knowledge

Oath Commissioner Delhi
MANJU BALA
New Delhi

ANNEXURE -A1

(12)

कार्यालय अनुविभागीय अधिकारी (राजस्व) लवकुशनगर, जिला छतरपुर (म0प्र0)
क्रमांक/ 470 /अ.वि.अ./2021 दिनांक 09.07.2021

प्रति,

कलेक्टर महोदय,
जिला छतरपुर म.प्र.

विषय–छतरपुर जिले में प्रशासन को भ्रमित करके अमोनियम नाईट्रेट (वारूद) को खाद बताकर अपर जिलाधिकारी से अमोनियम नाईट्रेट खेती में उपयोग डी.एम. लाईसेन्सी द्वारा अवैध व्यक्तियों/नक्सलवादियों को बेचने के संबंध में ।

संदर्भ–आपका पत्र कमांक 303/कृषि/उर्व./टी.एल./2020–21 छतरपुर, दिनांक 16.02.2021

विषयान्तर्गत संदर्भित पत्र के पालन में शिकायतकर्ता श्री मयंक सिंह निवासी कवरई द्वारा की गई शिकायत के संबंध में अनुविभागीय अधिकारी कृषि एवं थाना प्रभारी प्रकाश बम्हौरी के साथ अमोनियम नाईट्रेट स्थलों का संयुक्त दल के रूप में निरीक्षण किया गया ।

निरीक्षण के दौरान निम्नलिखित तथ्य प्रकाश में आये –

1. अमोनियम नाईट्रेट के भण्डार गृहों को मैगजीन सेन्टर के रूप में जाना जाता है ।
2. ग्राम प्रकाश बम्हौरी, घटहरी एवं बदौराकला में काफी संख्या में स्टोन केशर (पत्थर से गिट्टी निर्माण हेतु) संचालित हैं, उन्हीं केशरों के आस–पास काफी दूरी पर अमोनियम नाईट्रेट भण्डार गृह एक–एक कक्ष के रूप में स्थापित हैं ।
3. मौके पर उपस्थित अनुज्ञप्तिधारियों से भण्डार गृहों को खुलवाकर देखा गया जिनमें से प्रोप्राइटर श्री राजेश कुमार निगम के अमोनियम नाईट्रेट भण्डार गृह में 192 बोरी अमोनियम नाईट्रेट रखा पाया गया ।
4. निरीक्षण में पाया गया कि प्रत्येक निर्मित भण्डार गृह के आस–पास किसी प्रकार के सुरक्षा मानकों को ध्यान में नहीं रखा गया है ।
5. निरीक्षण के समय मौके पर उपस्थित कृषकों द्वारा अमोनियम नाईट्रेट का कृषि उपयोग हेतु कोई क्रय किया जाना नहीं बताया गया ।
6. निरीक्षण के समय उपस्थित अनुज्ञप्तिधारियों व उनके प्रतिनिधियों द्वारा बताये अनुसार व उनके द्वारा प्रस्तुत दस्तावेजों का अवलोकन करने पर एक बोरी (अमोनियम नाईट्रेट 50

सूचना का अधिकार अधिनियम, 2005
के अंतर्गत एवं प्रमाणित प्रति
लोक सूचना अधिकारी,
एवं प्रभारी अधिकारी, शाखा

(13)

इसी प्रकार माह जनवरी 2021 में विक्रय हेतु प्रारंभिक शेष 12000 किलोग्राम अमोनियम नाइट्रेट उपलब्ध होना तथा कुल 50000 किलोग्राम क्रय किया जाना इस प्रकार कुल 62000 किलोग्राम में से विभिन्न फर्मों को कुल 53000 किलोग्राम का विक्रय किया जाकर क्लोजिंग बैलेन्स 9000 किलोग्राम होना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है ।

माह फरवरी 2021 में विक्रय हेतु उपलब्ध प्रारंभिक शेष 9000 किलोग्राम तथा विभिन्न फर्मों को विक्रय किये गये अमोनियम नाइट्रेट की मात्र 9000 किलोग्राम होना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है ।

2– मेसर्स बालाजी ट्रेडर्स प्रो. शेख वहीद–

मेसर्स बालाजी ट्रेडर्स प्रोप्राइटर शेख वहीद का अमोनियम नाइट्रेट कृषि उपयोग हेतु विक्रय के लिये अनुज्ञप्ति कमांक A/MP/CHH/P3/9(A2598) है । मेसर्स बालाजी ट्रेडर्स द्वारा ग्राम छटीबम्हौरी तहसील चंदला स्थित भूमि खसरा नम्बर 99/3/4/2 रकबा 0.505 हैक्टर के अंश भाग पर 29 X 19 फुट का कमरा बनाकर गोदाम बनाया गया है जिसमें अमोनियम नाइट्रेट का भण्डारण किया जाता है । जांच के समय गोदाम में 50–50 किलोग्राम की 07 बोरियां अर्थात 350 किलोग्राम अमोनियम नाइट्रेट मौके पर पाया गया । उक्त भूमि पर पानी हेतु बोर एवं चौकीदार कक्ष भी बने हुये हैं । मेसर्स बालाजी ट्रेडर्स के प्रोप्राइटर शेख वहीद द्वारा दस्तावेज भी प्रस्तुत किये गये जिनका अवलोकन किया गया ।

प्रस्तुत दस्तावेजों में माह जनवरी 2021 में कृषि उपयोग हेतु प्रारंभिक शेष निरंक होना तथा कुल 8250 किलोग्राम क्रय किया जाना इस प्रकार कुल 8250 किलोग्राम में से विभिन्न कृषकों को कुल 8250 किलोग्राम का विक्रय कृषि उपयोग हेतु किया जाकर क्लोजिंग बैलेन्स निरंक होना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है ।

इसी प्रकार माह जनवरी 2021 में विक्रय हेतु प्रारंभिक शेष 9800 किलोग्राम अमोनियम नाइट्रेट उपलब्ध होना तथा 2000 किलोग्राम क्रय किया जाना इस प्रकार कुल 11800 किलोग्राम में से विभिन्न फर्मों को कुल 8250 किलोग्राम का विक्रय किया जाकर क्लोजिंग बैलेन्स 3350 किलोग्राम होना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है ।

सूचना का अधिकार अधिनियम, 2005
के अंतर्गत जारी प्रमाणित प्रति,

लोक सूचना अधिकारी
एवं उपखण्ड अधिकारी चंदला

(14)

किलो) की कीमत 1883.75 रूपये से लेकर 2000 रूपये तक पाई गई । जबकि जय कलशहा बाबा के प्रोप्रा. द्वारा 2100 रूपये में, प्रोप्रा. श्री राजेश कुमार निगम व श्री राजकुमार निगम द्वारा 2080 रूपये में तथा प्रोप्रा. श्री शेख वहीद के द्वारा 2105 रूपये में विक्रय किया जा रहा है ।

7. अनुज्ञप्तिधारियों द्वारा अमोनियम नाईट्रेट विक्रय के संबंध में प्रस्तुत खसरा नम्बरों से संबंधित कृषकों की सूची में अंकित कुछ कृषकों द्वारा अमोनियम नाईट्रेट क्रय किया जाना स्वीकार किया तथा अधिकतर कृषकों द्वारा अमोनियम नाईट्रेट क्रय किया जाना अस्वीकार किया गया है ।

8. प्रायः एक हैक्टेयर कृषि भूमि हेतु अमोनियम नाईट्रेट की लगभग 07 बोरीयां (लगभग 350 किलोग्राम अमोनियम नाईट्रेट) की आवश्यकता होती है । जबकि अनुज्ञप्तिधारियों द्वारा अमोनियम नाईट्रेट विक्रय के संबंध में प्रस्तुत दस्तावेजों से यह स्पष्ट होता है कि उनके द्वारा कृषकों को भूमि के रकबा के मान से काफी अधिक मात्रा में विक्रय किया गया है जिससे विक्रय की गई एक्सेस मात्रा का विस्फोटक के रूप में उपयोग होना प्रतीत होता है ।

उक्तानुसार जांच में यह तथ्य स्पष्ट रूप से प्रमाणित पाया गया है कि अनुज्ञप्तिधारियों द्वारा अमोनियम नाईट्रेट का विक्रय कृषि उपयोग हेतु किया जाना दर्शित कर अन्य उपयोग हेतु विक्रय किया जा रहा है ।

1— श्री अखलेश कुमार तनय श्री राजकिशोर द्विवेदी निवासी विवेक नगर कवरई —

श्री अखलेश कुमार द्विवेदी का अमोनियम नाइट्रेट विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/P3/3(A2510). कृषि उपयोग हेतु विक्रय के लिये अनुज्ञप्ति क्रमांक A/MP/CHH/P3/12(A2921) है ।

श्री अखलेश कुमार द्विवेदी द्वारा अमोनियम नाइट्रेट के विक्रय के संबंध में प्रस्तुत दस्तावेजों में माह जनवरी 2021 एवं फरवरी 2021 के स्टेटमेन्ट का अवलोकन किया गया जिनमें माह जनवरी 2021 में कृषि उपयोग हेतु प्रारंभिक शेष निरंक है । कुल 9000 किलोग्राम अमोनियम नाइट्रेट क्रय किया जाकर विभिन्न कृषकों को कृषि उपयोग हेतु कुल 9000 किलोग्राम अमोनियम नाइट्रेट का विक्रय किया जाना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है ।

सूचना का अधिकार अधिनियम, 2005
के अंतर्गत जारी प्रमाणित की

लोक सूचना अधिकारी
एवं प्रभारी अधिकारी, [illegible] शाखा

(15)

नस्तीक्रमांक /शस्त्र/2021

शस्त्र शाखा

विषयः— छतरपुर जिला में प्रशासन को भ्रमित करके अमोनियम नाईट्रेट (बारूद) को खाद बताकर अपर जिलाअधिकारी से अमोनियम नाईट्रेट खेती में उपयोग डी0एम0 लायसेंसी द्वारा अवैध व्यक्तियों/नक्सलवादियों को बेचने के संबंध में

वि0पत्र :— कार्यालय अनुविभागीय अधिकारी (रा.) लवकुशनगर जिला छतरपुर के पत्रक्रमांक। 470/अ.वि.अ./2021 दिनांक 09.07.2021

कृपया वि0 पत्र का अवलोकन करने का कष्ट करें। वि0 पत्र द्वारा शिकायतकर्ता श्री मयंक सिंह निवासी कबरई द्वारा की गई शिकायत के संबंध में अनुविभागीय अधिकारी कृषि एवं थाना प्रभारी प्रकाश दम्हौरी के साथ अमोनियम नाईट्रेट स्थलों का संयुक्त दल के रूप में निरीक्षण किया गया। निरीक्षण के दौरान निम्नांकित तथ्य प्रकाश में आयेः—

1. अमोनियम नाईट्रेट के भण्डार गृहों को गैस्जीन सेंटर के रूप में जाना जाता है।
2. ग्राम प्रकाश दम्हौरी, घटहरी एवं बदौराकला में काफी संख्या में स्टोन केशर (पत्थर से गिट्टी निर्माण हेतु) संचालित है, उन्हीं केशरों के आस--पास काफी दूरी पर अमोनियम नाईट्रेट भण्डार गृह एक—एक कक्ष के रूप में स्थापित है।
3. मौके पर उपस्थित अनुज्ञप्तिधारियों से भण्डार गृहो को खुलवाकर देखा गया जिनमें से राजेश निगम के अमोनियम नाईट्रेट भण्डार गृह में 192 बोरी अमोनियम नाईट्रेट रखा पाया गया।
4. निरीक्षण में पाया गया कि प्रत्यक निर्मित भण्डार गृह के आस--पास किसी प्रकार के सुरक्षा मानकों को ध्यान में नहीं रखा गया है।
5. निरीक्षण के समय मौके पर उपस्थित कृषकों द्वारा अमोनियम नाईट्रेट का कृषि उपयोग हेतु कोई कय किया जाना नहीं बताया गया है।
6. निरीक्षण के समय उपस्थित अनुज्ञप्तिधारियों व उनके प्रतिनिधियों द्वारा बताये अनुसार व उनके द्वारा प्रस्तुत दस्तावेजों का अवलोकन करने पर एक बोरी (अमोनियम नाईट्रेट 50 किलो) की कीमत 1883.75 रूपये से लेकर 2000 तक पाई गई जबकि ग्राम कलशाहा बाबा के प्रो0 श्री अखलेश कुमार द्वारा 2100 रूपये में श्री राजेश कुमार निगम व राजकुमार निगम द्वारा 2080 रूपये में तथा प्रो0 शेख बहीद के द्वारा 2105 रूपये में कय किया जा रहा है।
7. अनुज्ञप्तिधारियों द्वारा अमोनियम नाईट्रेट विकय के संबंध में प्रस्तुत खसरा खतौनी से संबंधित कृषकों की सूची में अंकित कुछ कृषकों द्वारा अमोनियम नाईट्रेट कय किया जाना स्वीकार किया तथा अधिकतर कृषकों द्वारा अमोनियम नाईट्रेट कय किया जाना अस्वीकार किया गया है।
8. प्रायः एक हैक्टेयर कृषि भूमि हेतु अमोनियम नाईट्रेट की लगभग 07 बोरियां (लगभग 350 किलोग्राम अमोनियम नाईट्रेट) की आवश्यकता होती है जबकि अनुज्ञप्तिधारियों द्वारा अमोनिमय नाईट्रेट विकय के संबंध में प्रस्तुत दस्तावेजों से यह स्पष्ट होता है कि उनके द्वारा कृषकों को भूमि के रकबा के मान से काफी अधिक मात्रा में विकय किया गया है जिससे विकय की गई एक्सेस मात्रा का विस्फोटक के रूप में उपयोग होना प्रतीत होता है।

सूचना का अधिकार अधिनियम 2005 के अन्तर्गत दर्ज प्रमाणित प्रति

लोक सूचना अधिकारी एवं प्रभारी अधिकारी

(16)

(P-30)

विषयः— छतरपुर जिला में प्रशासन को भ्रमित करके अमोनियम नाईट्रेट (बारूद) का खाद बताकर अपर जिला अधिकारी से अमोनियम नाईट्रेट खेती में उपयोग डी0एम0 लायसेंसी द्वारा अवैध व्यक्तियों/नक्सलवादियों को बेचने के संबंध में।

उक्तानुसार जांच में यह तथ्य स्पष्ट रूप से प्रमाणित पाया गया है कि अनुज्ञप्तिधारियों द्वारा अमोनियम नाईट्रेट का विकय कृषि उपयोग हेतु विकय किया जाना दर्शित कर अन्य उपयोग हेतु विकय किया जा रहा है। जांच प्रतिवेदन के साथ कोई दस्तावेज संलग्न नहीं किये गये है।

1. श्री अखलेश कुमार तनय श्री राजकिशोर द्विवेदी निवासी विवेक नगर कबरई के नाम अमोनियम नाईट्रेट अनुज्ञप्ति संख्या A/MP/CHH/P3/3(2510) कृषि उपयोग हेतु विकय के लिये अनुज्ञप्ति संख्यां A/MP/CHH/P3/12(2921) है जिसके विकय के संबंध में प्रस्तुत दस्जावेजों में माह जनवरी 2021 एवं फरवरी 2021 के स्टेटमेंट का अवलोकन किया गया जिनमें माह जनवरी 2021 में कृषि उपयोग हेतु प्रारंभिक शेष निरंक है कुल 9000 किलोग्राम अमोनियम नाईट्रेट का विकय किया जाना दस्तावेजों के आधार पर पाया गया है।

इसी प्रकार माह जनवरी 2021 में विकय हेतु प्रारंभिक शेष 12000 किलोग्राम अमोनियम नाईट्रेट उपलब्ध होना तथा कुल 50000 किलोग्राम कय किया जाना इस प्रकार कुल 62000 किलोग्राम में से विभिन्न फर्मो को कुल 53000 किलोग्राम का विकय किया जाकर क्लोजिंग बैलेंस 9000 किलोग्राम होना प्रस्तुत दस्तावेजों के आधार पर पाया गया तथा शेष 9000 किलोग्राम विभिन्न फर्मो को विकय किये जाना पाया गया है।

2. मे0 बालाजी ट्रेडर्स प्रोपराईटर शेख वहीद का अमोनियम नाईट्रेट कृषि उपयोग हेतु विकय के लिये अनुज्ञप्तिअंक A/MP/CHH/P3/9(2598) स्वीकृत है। माह जनवरी 2021 में शेष निरंक होना तथा कुल 8250 किलोग्राम कय किया जाना एवं विभिन्न कृषकों को विकय किया जाकर क्लोजिंग बैलेन्स निरंक होना प्रस्तुत दस्तावेजों के आधार पर पाया गया है।

इसी प्रकार माह जनवरी 2021 में विकय हेतु प्रारंभिक शेष 9600 किलोग्राम अमोनियम नाईट्रेट उपलब्ध होना तथा 2000 किलोग्राम कय किया जाना इस प्रकार कुल 11600 किलोग्राम में से विभिन्न फर्मो को कुल 8250 किलोग्राम का विकय किया जाकर क्लोजिंग बैलेंस 3350 किलोग्राम होना प्रस्तुत दस्तावेजों के आधार पर पाया जाता है।

इसी प्रकार माह फरवरी 2021 में विकय हेतु प्रारंभिक शेष 3350 किलोग्राम अमोनियम नाईट्रेट उपलब्ध होना तथा विभिन्न फर्मो को कुल 3000 किलोग्राम विकय किया जाकर क्लोजिंग बैलेंस 350 किलोग्राम दस्तावेजों के आधार पर पाया गया।

इसी प्रकार श्री राजेश कुमार निगम, श्री राजकुमार निगम, श्री संदीप कुमार लखेरा एवं श्री पंकज कुमार तिवारी द्वारा प्रस्तुत दस्तावेजों तथा अमोनियम नाईट्रेट कय करने वाले कृषकों को तलब किया जाकर उनके कथन भी अंकित किये गये।

उक्तानुसार उक्त अमोनियम नाईट्रेट अनुज्ञप्तिधारियों द्वारा दस्तावेजों, कृषकों के कथनों के अवलोकन तथा मौका जांच उपरांत पाया जाता है कि अमोनियम नाईट्रेट को विकय कृषि उपयोग हेतु आवश्यकता से अधिक किया गया है। नक्सलियों को बेचे जाने संबंधी कोई तथ्य प्रकाश में नहीं आया है।

अति0 जिला मजिस्ट्रेट
छतरपुर (म0प्र0)

लोक सूचना अधिकारी
जिला पंचायत छतरपुर (म0प्र0)

(17)

विषयः— छतरपुर जिला में प्रशासन को ग्रमित करके अमोनियम नाईट्रेट (वारूद) को खाद बताकर अपर जिला अधिकारी से अमोनियम नाईट्रेट खेती में उपयोग डी0एम0 लायसेंसी द्वारा अवैध व्यक्तियों/नक्सलवादियों को बेचने के संबंध में।

1. श्री अखलेश कुमार तनय श्री राजकिशोर द्विवेदी निवासी विवेक नगर कबरई के नाम अमोनियम नाईट्रेट अनुज्ञप्ति संख्या A/MP/CHH/P3/3(2510) कृषि उपयोग हेतु विक्रय के लिये अनुज्ञप्ति संख्या A/MP/CHH/P3/12(2921) स्वीकृत है। जिन्हें जिला मजिस्ट्रेट महोबा उ0प्र0 के प्रतिवेदन दिनांक 04.04.2021 के द्वारा अनुज्ञप्ति निरस्त कर आईडी फ्रीजवर्ड बंद कराया गया है। (A)

2. श्री राजेश कुमार निगम निवासी छतरपुर के नाम स्वीकृत अनुज्ञप्ति संख्या A/MP/CHH/P3/15(A3059) कृषि उपयोग हेतु एवं विक्रय हेतु अनुज्ञप्ति संख्या A/MP/CHH/P3/20(A3261) स्वीकृत है को दिनांक 07.04.2021 को आवेदन-पत्र प्रस्तुत कर अनुज्ञप्तियों पर काम न करने एवं बंद करने हेतु आवेदन किया है। (B)

अतः अनुविभागीय अधिकारी लवकुशनगर/गौरिहार में स्वीकृत अनुज्ञप्तियों के संबंध में जांच प्रतिवेदन अवलोकनार्थ आदेशार्थ प्रस्तुत।

13.7.21

अति0जिला द0/डा0गहो0

कृपया (A) अवलोकनार्थ
एवं (B) अवलोकनार्थ एवं आवश्यक।

13.7.21

DM/Coll.Sir
① SDM को कहें कि विधि अनुसार FIR दर्ज कराएं।
② लायसेन्स निरस्त कोर्ट की कार्यवाही की जाये।
13 JUL 2021

14/7

02e

स्वीकृत अपील के अलावा 14 JUL 2021

14.7.21

सूचना का अधिकार अधिनियम, 2005 के अंतर्गत यह प्रमाणित प्रति.

19/07

लोक सूचना अधिकारी
एवं अपर जिला अधिकारी छतरपुर

ANNEXURE -A2

(18)

कार्यालय जिला दण्डाधिकारी छतरपुर (मध्य प्रदेश)

क्रमांक 267 /शस्त्र/विस्फोटक/2021 छतरपुर, दिनांक 19 /07/2021

प्रति,

मुख्य विस्फोटक नियंत्रक
नागपुर (महाराष्ट्र)

विषयः– अमोनियम नाईट्रेट अनुज्ञप्तियां निरस्त किये जाने बाबत्।

—:: 0 ::—

विषयांतर्गत जिला मजिस्ट्रेट महोबा, उ0प्र0 के पत्र क्र0 2530/शस्त्र लिपिक/बीस–विस्फोटक लाय0/21 दिनांक 04.04.2021 द्वारा श्री अखिलेश कुमार तनय राज किशोर द्विवेदी निवासी विवेक नगर कबरई के नाम स्वीकृत अमोनियम नाईट्रेट विक्रय हेतु अनुज्ञप्ति क्रमांक A/MP/CHH/P3/3(A2510) एवं कृषि उपयोग हेतु अनुज्ञप्तिक्र0A/MP/CHH/P3/12(A2921)कार्या. आदेश क0 147/शस्त्र/विस्फोटक/2021 दिनांक 15.04.2021 से निरस्त कर आईडी पासवार्ड बंद किया गया है।

शिकायतकर्ता श्री मयंक सिंह निवासी राजेन्द्र नगर कबरई, जिला महोबा, उ0प्र0 द्वारा प्रस्तुत अमोनियम नाईट्रेट अवैध व्यक्तियों/नक्सलियों को विक्रय करने संबंधी शिकायत के जॉच अनुविभागीय अधिकारी (रा0) लवकुशनगर से कराई गई, अ0वि0अ0 लवकुशनगर के प्रतिवेदन क्र0 470/अ.वि.अ./2021 दिनांक 09.07.2021 को अवलोकन किया गया तथा विचारोपरान्त अमोनियम नाईट्रेट अनुज्ञप्तिधारियों के नाम स्वीकृत अनुज्ञप्ति मे0 बालाजी ट्रेडर्स प्रो0 शेख वहीद निवासी वार्ड नं0 14 चन्दला के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/9(A2598) एवं विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/ P3/17(A3061), राजेश कुमार निगम निवासी देशी रोड छतरपुर के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/15(A3059) एवं विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/P3/20(A3261), श्री राज कुमार निगम निवासी वार्ड नं0 15 चन्दला के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/19(A3118) तथा मे0 महेश्वरी इंटर प्राइजेज प्रो0 श्री संदीप कुमार लखेरा निवासी राजेन्द्र नगर कबरई के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/18(A3024) एवं श्री पंकज कुमार तिवारी निवासी घटहरी पो0 बदौराकलां तहसील गौरिहार के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/5(A2515) एवं विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/P3/21(A3557)तथा शिवा इंटर प्राईजेज श्रीमती सीमा त्रिपाठी निवासी राजेन्द्र नगर कबरई के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/6(A2516) एवं विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/P3/ 1(A2457), श्री गजराज ट्रेडर्स प्रो0 गजराज प्रजापति निवासी खड्डी तहसील गौरिहार के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/ (A2636) एवं श्री भूपेन्द्र कुमार यादव निवासी किदवई नगर कबरई के नाम कृषि उपयोग हेतु स्वीकृत अनुज्ञप्ति क्रमांक A/MP/CHH/P3/9(A2598) एवं विक्रय हेतु अनुज्ञप्ति कमांक A/MP/CHH/ P3/14(A2923) के नाम स्वीकृत अमोनियम नाईट्रेट अनुज्ञप्तियां तत्काल प्रभाव से निरस्त की जाती है।

ना का अधिकार अधिनियम, 200
के अंतर्गत जारी प्रमाणित प्रति,

लोक सूचना अधिकारी
जिला दण्डाधिकारी, छतरपुर

(19)

अतः उक्त स्वीकृत अनुज्ञप्तियों के यूजर आईडी और पासवर्ड बंद करने का कष्ट करें। ताकि अनुज्ञप्तियों का दुरूपयोग होने से रोका जा सकें।
(जिला दण्डाधिकारी द्वारा आदेशित)

अति0 जिला दण्डाधिकारी,
जिला छतरपुर, म0प्र0

क्रमांक 267 /शस्त्र/विस्फोटक/2021 छतरपुर, दिनांक 19 /07/2021

प्रतिलिपि :–

1. उप मुख्य विस्फोटक नियंत्रक, भोपाल, म0प्र0।
2. पुलिस अधीक्षक, छतरपुर, म0प्र0।
3. अनुविभागीय दण्डाधिकारी, लवकुशनगर जिला छतरपुर,म0प्र0। अनुज्ञप्तिधारियों द्वारा विस्फोटक का दुरुपयोग पाये जाने अथवा अवांछनीय तत्वों/नक्सलियों को विक्रय पाये जाने पर अनुज्ञप्तिधारियों के विरुद्ध विधि अनुसार प्राथमिकी दर्ज कराई जाय।

अति0 जिला दण्डाधिकारी,
जिला छतरपुर, म0प्र0

सूचना का अधिकार अधिनियम, 2005
के अंतर्गत जारी प्रमाणित प्रति.

क्षेत्र सूचना अधिकारी,
एवं सहायक कलेक्टर, छतरपुर शाखा

ANNEXURE -A3 (COLLY)

(20)

The High Court Of Madhya Pradesh

WP-14013-2021

(RAJ KUMAR NIGAM AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

1

Jabalpur, Dated : 04-08-2021

Heard through Video Conferencing.

Shri Sankalp Kochar, learned counsel for the petitioners.

Shri Sachin Jain, learned Panel Lawyer for the respondent/State.

The petitioners in the instant petition have challenged the legality and validity of the orders dated 09.7.2021 (Annexure P/3) and 19.7.2021 (Annexure P/5), whereby a direction was issued to register an FIR against the petitioners and the licence for possession of ammonium nitrate has been cancelled, and their user id and password have also been stopped.

The contention of learned counsel for the petitioners is that Rule 42 of the Ammonium Nitrate Rules, 2012 provides for opportunity of hearing before any action for suspension or cancellation of licence is taken, however the impugned order has been passed on the basis of one sided enquiry and no show cause notice or opportunity of hearing was given to the petitioners.

Considering the aforesaid, let notices be issued to the respondents on payment of process fee within a week by ordinary as well as RAD mode, returnable within three weeks.

As an interim measure, it is directed that the operation and effect of the impugned orders dated 09.7.2021 (Annexure P/3) and 19.7.2021 (Annexure P/5) shall remain stayed till the next date of hearing.

Certified copy/e-copy as per rules/directions.

(NANDITA DUBEY)
JUDGE

ak

Signature Not Verified
Digitally signed by ASHISH KOSHTA
Date: 2021.08.05 17:12:38 IST

(21)

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 14013 of 2021

(RAJ KUMAR NIGAM AND OTHERS Vs *THE STATE OF MADHYA PRADESH AND OTHERS)*

Dated : 06-01-2023

None appears for petitioners.

Shri Yash Soni, learned Govt. Advocate for respondent/State.

Shri Aman Pandey, learned counsel for intervener.

Intervener has filed I.A. No.11148/2022, an application for permission to intervene in the writ petition. Application was filed on 21.08.2022.

No reply to said application has been filed by petitioners.

Considering the same, **I.A. No.11148/2022** is **allowed**. Intervener is permitted to intervene and file reply in the writ petition.

Counsel appearing for intervener submitted that petitioners had suppressed material facts from Court. It is submitted that petitioners had obtained licence for 100 metric tones of Ammonium Nitrate for use in agricultural purposes. However, said gun powder is being used in illegal activities and is also being supplied to Naxalite. He prays for short time to file detailed reply to the writ petition.

Prayer is allowed.

Intervener is granted two weeks' time to file detailed reply to the writ petition.

If petitioners do not appear on the next date of hearing, then stay granted in favour of petitioners shall be vacated.

List the matter **in the week commencing 23.01.2023.**

(VISHAL DHAGAT)

Signature Not Verified
Signed by: SUNIL KUMAR PATEL
Signing time: 1/6/2023 1:16:45 PM

(22)

JUDGE

sp/-

Signature Not Verified
Signed by: SUNIL KUMAR PATEL
Signing time: 1/2/2023 1:15:49 PM

(23)

IN THE HIGH COURT OF MADHYA PRADESH PRINCIPAL SEAT AT JABALPUR

WRIT PETITION NO. 14013 OF 2021

PETITIONERS RAJ KUMAR NIGAM & OTHERS

VERSUS

RESPONDENTS STATE OF M.P. AND OTHERS

RETURN ON BEHALF OF INTERVENER MAYANK SINGH

The Intervener named above most humbly and respectfully begs to submit as under:

1) That the petitioners have filed the writ petition before this Hon'ble Court and the same is pending adjudication. The intervener has filed an application to intervene in the instant writ petition and prays for filing of reply along with an application for vacating of stay order. That the aforesaid writ petition was listed on 6/1/2023 and the Hon'ble Court allowed the I.A.No.11148/2022 and permitted the intervener to intervene and file reply in the writ

23 JAN 2023

(24)

petition. The copy of order dated 6/1/2023 is filed herewith and marked as **Annexure R/1**.

2) It is respectfully submitted that, the respondents have filed the writ petition challenging the legality and validity of impugned order dated 19.07.2021 passed by respondent No.2, whereby the licenses held by the petitioners for possession of ammonium nitrate has been cancelled and their user ID and password have also been stopped. That, the petitioners are on the receiving end of irrational and unwarranted order of cancellation of license which has been passed on the basis of an unsubstantiated and flawed enquiry conducted behind the back of the petitioners. The petitioners are also challenging the unilateral and preconceived enquiry report dated 09.07.2021 conducted by Respondent No.3. The genesis of this enquiry is a frivolous and bogus complaint made by intervener Mayank Singh on 28.12.2020. The petitioners were engaged in the business of sale ammonium nitrate and were holding valid licenses before the impugned order was wrongly passed by Respondent No.2. The petitioners have sought for the following reliefs as under:

(25)

i) Hon'ble Court may kindly be pleased to quash the impugned order dated 9/7/2021 *(Annex.P/3) passed by the respondent No.3* and order dated 19/7/2021 (Annex.P/5) passed by respondent No.2, in the interest of justice.

ii) Any other relief, which this Hon'ble Court deems fit and proper in the facts and circumstances of the case may also kindly be issued in favour of the petitioner along with cost of the petition.

3) That, at the very outset the answering respondent humbly and respectfully submit that, the entire petition as preferred by the petitioner is bereft of merit and substance and suppressing the material facts and thus the same deserves dismissal from this Hon'ble Court. It is however, submitted that, the answering respondent vehemently denies the contents mentioned in the writ petition.

4) That the intervener had preferred the complaint (Annex.P/2) informing Collector Chhatarpur Madhya Pradesh, that some people in District Chhatarpur have misled the administration and got the license to use ammonium nitrate (gunpowder) in agriculture. Ammonium nitrate (gunpowder) was

bought by the people in huge quantity and it is being sold to illegal lease holders and Naxalites and its use is being shown in the name of agriculture use. The intervener had also mentioned the names of petitioners in his complaint.

5) That the intervener has also informed the Collector Chhatarpur by his complaint that, ammonium nitrate is being bought in huge quantity like 100 M.T. by these persons, as per Right to Information. The intervener therefore prayed and requested to kindly take appropriate action by investigating these persons involved in illegal trade of ammonium nitrate (gunpowder) and anti-national activities happening in Chhatarpur District of Madhya Pradesh.

6) Thus on the basis of the complaint the detailed enquiry was conducted and the petitioners were found guilty of illegal trade of ammonium nitrate (gunpowder) and anti-national activities, and therefore, the impugned action has been taken by the authorities against them.

7) It is submitted that, the petitioner did not portray the correct picture in the petition. That one of the petitioner Seikh Waheed who is having criminal

3 JAN 2023

(27)

history and he is using Ammonium Nitrate. That on 6/1/2019 the First Information Report was registered for the offence punishable U/s 4/5 of Explosive Act and under section 120-B, 471, 467, 468 and 420 of I.P.C. in P.S. Kabrai District Mahoba. The copy of the FIR dated 6/1/2019 is filed herewith and marked as **Annexure R/2**.

8) It is further respectfully submitted that, FIR No.05/2019 was also registered on 6/1/2019 for the offence punishable U/s 4/5 of Explosive Act-1908 and U/s 120-B of IPC at Police Station Kotwali Mahoba Janpad Mahoba, and the FIR No.8/2019 was also registered on 6/1/2019 for offence punishable U/s 4/5 of Explosive Act-1908 and under section 120-B of I.P.C. at Police Station Mahoba. The copy of FIR No.05/2019 and copy of FIR No.8/2019 is filed herewith and marked as **Annexure R/3 and R/4**.

9) That the charge sheet has already been filed in the aforesaid FIR and the bail applications has already been rejected. The intervener herewith marks and encloses a copy of order dated 20/8/2019 passed by the Hon'ble High Court of Allahabad whereby the

(28)

bail application of the petitioner Seikh Wahid has been rejected as **Annexure R/5**.

10) The non-bailable warrant has been issued against Seikh Waheed and till date he is absconding. That under the directions of the Superintendent of Police 6 Police Station jointly raided and seized 80 quintals of illegal ammonium nitrate / explosives and 6000 gelatin rods and recovered illegal ammonium nitrate. That all the recovered Ammonium Nitrate is of Load Density Octimus is U.N.N – 1942, whose estimated cost was 46 lakh rupees. It is worth noting that the license of Ammonium Nitrate has been taken for agricultural purpose, then how is the licensee buying and using Low-Density Ammonium Nitrate Octimus U.N.N-1942 in that license because Low-Density Ammonium Nitrate Octimus U.N.N.-1942 can only be used in making Bombs and blasting in hills and without valid Ammonium Nitrate Fuel Oil Format-38 License which is obtained from Explosives Department, only after Ammonium Nitrate can be used as ANFO and can be used in any other way in any mountain and the Ammonium Nitrate Rules-2012 is being violated by the petitioners.

(29)

11) That similar is the case of petitioner No.6 and Ammonium Nitrate is also being misused by the petitioner No.6 and he is a person of criminal tendency and has a criminal history. That the charges have been registered against him in FIR No.47/2015 for the offence punishable U/s 4/5(Gha) of Explosive Substances Act 1908 in Police Station Kabrai District- Mahoba. In which the police had recovered 36 racks of ammonium nitrate and E.D. Cell from the pickup vehicle from the spot which was being brought to Kabrai illegally and at night from godown of petitioner No.6 at Badorakalaan. That the petitioner No.6 do not have ANFO license format -38. Therefore, under the guise of licenses, ammonium nitrate is being misused by them, which is violation of the Ammonium Nitrate License – 2012. That the petitioner No.6 also filed application for grant of bail before the concerned court, but the same has been dismissed. The copy of the FIR No.47/2015 and copy of order dated 16/4/2015 is filed herewith and marked as **Annexure R/6 and R/7**.

12) It is not out of place to mention here that, the petitioner No.8 his partner Sipu Tiwari and his son Santosh Kumar against them there are at least 8

23 JAN 2023

(30)

FIRs have been registered for the offences of Murder, Kidnapping and illegal transportation of explosives in different police station of Uttar Pradesh as under:

1) FIR No.1522/2014 dated 3/9/2014 P.S. Kabrai District Mahoba Offence U/s 4/5 (Gha) of Explosive Substance Act-1908.
2) FIR No.87/2018 dated 4/4/2018 P.S. Kabrai District Mahoba Offence U/s 364, 395, 323, 506 of I.P.C.
3) FIR No.229/2018 dated 27/4/2018 P.S. Mahoba District Mahoba Offence U/s 4/5 of Explosive Substance Act-1908.
4) FIR No.203/2019 dated 25/8/2020 P.S. Month District Jhansi Offence U/s 174-A of IPC.
5) FIR No.003/2019 dated 1/1/2019 P.S. Month District Jhansi Offence U/s 4/5 of Explosive Substance Act-1908.
6) FIR No.540/2019 dated 24/10/2019 P.S. Mahoba District Mahoba Offence U/s 364, 325, 323 of IPC.
7) FIR No.119/2020 dated 25/5/2020 P.S. Kabrai District Mahoba Offence U/s 307 and 504 of IPC.
8) FIR No.119/2021 dated 2/4/2020 P.S. Kabrai District Mahoba Offence U/s 4/5 of Explosive Substance Act-1908 and section 120-B, 384, 378.

13 JAN 2023

(31)

323, 504 of I.P.C. The challan has been filed in the case.

The respondent herewith marks and encloses a copy of FIRs collectively as **Annexure R/8**.

13) It is pertinent to mention here that, all the petitioners used to work by making a Syndicate and they are all criminals involved in illegal activities and if the orders impugned are not vacated, the purpose for filing the application for intervention as well as reply would become infructuous. That all the documents provided to the Intervener is under Right to Information Act.

14) That the aforesaid impugned orders passed by the respondent no.2 and 3 shows that the same has been passed after giving due opportunity of hearing to the petitioners. It has come on record that petitioners were creating lot of nuisance and they by hook or crook may cause harm to the public at large and therefore, the order impugned has rightly been passed by the authorities

15) The intervener respectfully submit that the action which has been taken against the petitioners are not

a punishment but to prevent the interest of the public peace. Therefore the action cannot be faulted with. The answering respondent respectfully submit that from the facts and reasons aforementioned no case has been made out for interference of this Hon'ble Court and the writ petition being devoid of merit and substance deserves to be dismissed with costs.

16) In view of the submissions made above the intervener is not filing para-wise reply to the petition. However, he crave leave of this Hon'ble Court to file para-wise reply to the petition at a later stage of the proceedings if required so, or directed by this Hon'ble Court.

17) An affidavit in support is being filed herewith.

JABALPUR

DATED ... COUNSEL FOR THE INTERVENER

(33)

IN THE HIGH COURT OF MADHYA PRADESH PRINCIPAL SEAT AT JABALPUR
W.P. No. 14013/2021

PETITIONER RAJ KUMAR NIGAM & OTHERS

Versus

RESPONDENT STATE OF M.P. AND 2 OTHERS

INTERVENERS MAYANK SINGH

AFFIDAVIT

I, MAYANK SINGH Son of Shri Keshav Prasad aged about 27 years, resident of Rajendra Nagar Kabrai Police Station Kabrai District Mahoba Uttar Pradesh do hereby solemnly affirm on oath as under:

1) That, I am the intervener in the instant writ petition and hence competent to swear this affidavit on oath.
2) That I have filed the reply to the writ petition before this Hon'ble Court, the same has been drawn under my instructions and has been explained to me in Hindi and I have understood the same. The documents annexed are the true copies of original believed to be true.
3) That the contents of paras 1 to ~~2~~ 3 of the reply are true to my personal knowledge and belief.

23 JAN 2023

DEPONENT

VERIFICATION

I, the deponent named above, do hereby verify that the contents of paras 1 to 3 of this affidavit are true to my personal knowledge and belief. Signed and verified on this 23rd day of January 2023 at Jabalpur.

DEPONENT

SS/23 23/1/23

Identified by me

ANNEXURE - A4

(34)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एफीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

District (जिला): महोबा P.S. (थाना): कबरई Year (वर्ष): 2021

FIR No. (प्र.सू.रि. 01.19 Date &Time of FIR (प्र.सू.रि. की दिनांक/समय) 02/04/2021 02:08 बजे

No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	विस्फोटक पदार्थ अधिनियम, 1908	4
2	विस्फोटक पदार्थ अधिनियम, 1908	5
3	भा दं सं 1860	120-B
4	भा दं सं 1860	384
5	भा दं सं 1860	379
6	भा दं सं 1860	323
7	भा दं सं 1860	504

(a) Occurrence of offence (अपराध की घटना):

Day (दिन): गुरूवार Date From (दिनांक से 01/04/2021 Date To (दिनांक तक):01/04/2021

Time Period (समय अवधि):पहर 4 Time From (समय से):11:40 बजे Time To (समय तक):11:40 बजे

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक):02/04/2021 Time (समय): 02:08 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.):002 Date & Time (दिनांक और समय): 02/04/2021 02:08 बजे

Type of Information (सूचना का प्रकार): लिखित

Place of Occurrence (घटनास्थल):

(a) Direction and distance from P.S.(थाना से दूरी और दिशा):पश्चिम, 12 किमी Beat No. (बीट सं.):

(b) Address (पता): एस-9 क्रेशर के आगे ब्रहद ग्राम,उटिया

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S.(थाना का नाम): District(State) (ज़िला (राज्य)):

Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): SUMIT NARAYAN

(b) Father's/Husband's Name(पिता / पति का नाम) :

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 05/01/1989 (d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card,Voter ID Card,Passport,UID No.,Driving License,PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h)Address (पता):

थाना कबरई जि. महोबा (उ.प्र.)

आदेश
इस FIR की तहरीर
मूल लिखित —
पढ़ा है।

35

N.C.R.B (एन.सी.आ
I.I.F.-I (एकीकृत जाँच फार्म

(h)Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	थाना कबरई ,कबरई,महोबा,उत्तर प्रदेश,भारत
2	स्थायी पता	KANPUR DEHAT,रसूलाबाद,राम बाई नगर,उत्तर प्रदेश,भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known/suspected/unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):
Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 1

S.No.(क्र. सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	सगीर		पिता का नाम : वसीर	1. मु0 इन्द्रा नगर,कबरई,महोबा,उत्तर प्रदेश,भारत
2	पट्टा धारक शिव स्टोन वर्क्स			1. ग्राम वरी ,कोतवाली नगर (महोबा), महोबा,उत्तर प्रदेश,भारत
3	हिमान्शू गुप्ता		पिता का नाम : लाल जी गुप्ता	1. मु0 इन्द्रा नगर ,कबरई,महोबा,उत्तर प्रदेश,भारत
4	बन्टू उर्फ जमील खां		पिता का नाम : शलीम खां	1. मु0 इन्द्रा नगर ,कबरई,महोबा,उत्तर प्रदेश,भारत
5	नीलेश गुप्ता		पिता का नाम : अज्ञात	1. अज्ञात ,अज्ञात
6	शीपू तिवारी		पिता का नाम : अज्ञात	1. कस्बा कबरई ,कबरई,महोबा,उत्तर प्रदेश,भारत
7	अखिलेश द्विवेदी		पिता का नाम : अज्ञात	1. कस्बा कबरई ,कबरई,महोबा,उत्तर प्रदेश,भारत
8	लखन नाई		पिता का नाम : अज्ञात	1. कस्बा कबरई ,कबरई,महोबा,उत्तर प्रदेश,भारत
9	अज्ञात1			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र. सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
1	अन्य	विविध	अभियुक्त के कब्जे पिकअप नं0 UP 95 T 6779 में लदे 79 गत्तो में अवैध BELOX10 विस्फोटक पदार्थ बरामद	

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो)
S.No. (क्र. UIDB Number (यू.डी.प्रकरण

12. First Information contents (प्रथम सूचना तथ्य):
नकल फर्द हिन्दी वादी .....फर्द बरामदगी एक पिकअप प्राइवेट वाहन नं0 यू0पी0 95 टी 6779 मे लदे 79 गत्तो में भरा हुआ अवैध BELOX 10 विस्फोटक पदार्थ कुल 1975 कि0ग्रा0 व गिरफ्तारी 01 नफर अभियुक्त अन्तर्गत धारा 4/5 विस्फोटक पदार्थ अधिनियम व 120बी भादवि व धारा 384/379/323/504 भादवि आज दिनांक 01.04.2021 को मै उपनिरीक्षक सुमित नारायण मय हमराह आरक्षीगण कां0 शिवम कुमार व कां0 राघवेन्द्र कुमार के बिनावर देखभाल क्षेत्र शान्ति व्यवस्था, गस्त व रोकथाम जुर्म जरायम में थाना हाजा से बहवाले रपट नं0 37 समय 11.11 बजे रवाना होकर क्षेत्र में मामूर था जब हम लोग गस्त करते हुये छंगा तिराहे पर पंहुचे जहा पर फोमरा मोबाइल मे नियुक्त कां0 ज्ञानेन्द्र कुमार व कां0 हिमांशू ड्यूटी में मौजूद मिले जिनसे अपराध तथा अपराधियों के सम्बन्ध में आपस मे वार्ता कर ही रहे थे कि तभी मुखबिर खास ने सूचना दिया कि एक प्राइवेट गाड़ी नं0 यू0पी0 95 टी 6779 जिसमें अवैध तरीके से नियमविरुद्ध प्रयोजन हेतु तीव्र

थाना कबरई

विस्फोटक सामग्री से पूरी भरी हुई शिव स्टोन (पहाड़ मे) ले जायी जा रही है जो इस समय पीएनसी उटिया पहुचने वाली होगी यदि जल्दी किया जाये तो विस्फोटक भरी पिकअप गाड़ी को पकड़ा जा सकता है। इस सूचना पर विश्वास करके मकसद मुखबरी हमराही कर्मचारीगणो को बताते हुये द्वारा दूरभाष उच्चाधिकारियों को अवगत कराते हुये बिना समय गवायें असनाह राह से गवाही गवाहान फराहम करने का प्रयास किया तो भलाई बुराई का हवाला देते हुये कोई साथ चलने को तैयार नही हुआ और बिना नाम पता बताये एक एक कर चलते बने ब मजबूरी मै उपनिरीक्षक मय हमराही कर्मचारीगण व कोबरा मोबाइल मय मुखबिर को साथ लेकर उसके बताये हुये स्थान की ओर आगे बढे । जब हम लोग पीएनसी से ग्राम बरी को जाने वाले मार्ग होते हुये एस-9 केसर के आगे पंहुचे तभी मुखबिर ने आगे खड़ी एक पिकअप गाड़ी की ओर इशारा कर बताया कि पिकअप मे जो गत्ते लदे दिखायी दे रहे है यह वही गाडी है बताकर पीछे मुड़कर चला गया । हम लोगो ने सिखलाये हुये तरीके से पिकअप गाडी को घेरते हुये ड्राइविग सीट पर बैठे व्यक्ति को टबिस देकर समय करीब 11.40 बजे पकड लिया । पकड़े गये व्यक्ति का नाम पता पूछा गया तो उसने अपना नाम सगीर पुत्र बसीर निवासी मो0 इन्दा नगर कस्बा व थाना कबरई महोबा उम्र 36 वर्ष बताया गाड़ी मे लदे गत्तो मे भरे माल के सम्बन्ध मे पूछा गया तो बताया कि साहब इन गत्तो में विस्फोटक सामग्री भरी है तथा यह पिकअप गाड़ी मेरी ही है जिसे पिछले 15 दिनों से हिमांशू गुप्ता पुत्र लालजी गुप्ता निवासी मु0 इन्द्रानगर कस्बा व थाना कबरई जिला महोबा ने अपनी मैगजीन खड्डी गौरिहार छतरपुर म0प्र0 मे किराये पर लगा रखी है तथा गाड़ी को मै ही चलाता हू जब से मेरी गाड़ी मैगजीन मे लगी है तबसे कई बार हिमांशू की मैगजीन से इसी प्रकार विस्फोटक सामग्री को लादकर शिव स्टोन वर्कस बरी पंहुचा चुका हू और आज भी विस्फोटक सामग्री को लादकर 82 गत्तो को लादकर ले जा रहा था और यहां पहुचने पर कस्बा कबरई के ही 1-शीपू तिवारी 2-अखिलेश द्विवेदी, 3-लखन नाई व एक अन्य व्यक्ति नाम पता अजात मारुती कार s presso मे बैठकर आये और तेजी से मेरी गाड़ी के आगे अपनी गाड़ी लगाकर मुझे रुकवा लिया तथा गाली गलौज करते हुये हाथापाई करने लगे कहा कि साले मेरे अलावा और कोई यह धन्धा नहीं करेगा यदि यह काम करना है तो मुझे 10 हजार रुपये महीना देना होगा नही तो अंजाम भुगतने के लिये तैयार रहो और सभी लोग मुझे लात घूसो से मारने पीटने लगे । मैं बचने के लिये गाड़ी से थोड़ी दूर भाग गया था जब लौट कर अपनी गाड़ी के पास आया तो देखा कि इन लोगो ने मेरी गाडी की चाबी व गाडी मे लदे विस्फोटक सामग्री के गत्तो मे से 3 गत्ते चोरी से अपनी गाड़ी मे रखकर चले गये तथा गाडी के पहियो की हवा भी निकाल दिये । जब यह लोग मुझे मारने पीटने लगे तो उसी दौरान मेरा हेल्पर बन्टू उर्फ जमील खां पुत्र सलीम खा निवासी मो0 इन्द्रानगर कस्बा व थाना कबरई महोबा डरकर गाड़ी से उतरकर भाग गया । विस्फोटक सामग्री व पिकअप गाडी के प्रपत्रो को तलब किया तो दिखाने से कासिर रहा । पकड़ी गयी पिकअप गाड़ी मे लदे गत्तो को गाड़ी से सुरक्षात्मक ढग से उतरवाकर गत्तो को चेक किया गया तो प्रत्येक गत्ते पर EXPLOSIVES BELOX 10 BRAND ID 1399, SIZE CODE CCZ, M/S BHARAT EXPLOSIVES LTD. 9 KM LALITPUR JHANSI ROAD LALITPUR Net Wt. 25 KG अंकित है एवं प्रत्येक गत्ते का अलग अलग क्रमशः CASE NO. 1- 18043, 2-17712, 3-018087, 4-017710, 5-018157, 6-017662, 7-017079, 8-018077, 9-018093, 10-017676, 11-017642, 12-017657, 13-018091, 14-017667, 15-017666, 16-017682, 17-018104, 18-017726, 19-017723, 20-017675, 21-018033, 22-018090, 23-018098, 24-017685, 25-017678, 26-017727, 27-018100, 28-018105, 29-017656, 30-018073, 31-017671, 32-017683, 33-018029, 34-017680, 35-018038, 36-017668, 37-017677, 38-017681, 39-017713, 40-017661, 41-018089, 42-017665, 43-017720, 44-017686, 45-018151, 46-018031, 47-018088, 48-017721, 49-018030, 50-017722, 51-017709, 52-017684, 53-018099, 54-018103, 55-017714, 56-018036, 57-017674, 58-017707, 59-017652, 60-017651, 61-017607, 62-017715, 63-017669, 64-017673, 65-017659, 66-017741, 67-017729, 68-017670, 69-017718, 70-018037, 71-017653, 72-018035, 73-017724, 74-018092, 75-018041, 76-017717, 77-018042, 78-018046, 79-017672 अंकित है । फिर और अधिक पूछने पर बताया कि साहब अधिकतर विस्फोटक सामग्री को मुनीम नीलेश गुप्ता ही मंगवाते है । आज भी उन्ही के आर्डर पर माल पंहुचाने आया था। साहब क्या बताये बुरा फस गया हू । एक बार माफ कर दीजिये । अब ऐसा काम कभी नही करुगा । इसी दौरान सूचना पाकर श्रीमान् उपजिलाधिकारी सदर महोदय् व श्रीमान् थानाध्यक्ष कबरई महोदय् भी मौके पर आ गये जिन्होने भी पकड़े गये अभियुक्त से पूछताछ किया तो अभियुक्त ने उपरोक्त बतायी गयी बाते ही पुनः बतायी। अभियुक्त व अन्य सम्बन्धित द्वारा इस प्रकार प्राइवेट वाहन से विस्फोटक सामग्री का अवैधानिक रुप से परिवहन किया जाना धारा 4/5 विस्फोटक पदार्थ अधिनियम व 120बी भादवि के अन्तर्गत दण्डनीय अपराध है व अभियुक्त 1-शीपू तिवारी 2-अखिलेश द्विवेदी, 3-लखन नाई व एक अन्य व्यक्ति नाम पता अजात द्वारा धारा 384/379/323/504 भादवि के अन्तर्गत दण्डनीय अपराध को कारित किया गया है । अतः पकड़े गये व्यक्ति को बाद बताकर कारण गिरफ्तारी व जाफ्ता बकायदा समय करीब 15.10 बजे हिरासत पुलिस मे लिया गया । दौरान गिरफ्तारी मा0 उच्चतम न्यायालय व मानवाधिकार आयोग के दिशा निर्देशो का पालन करते हुये गिरफ्तारी मेमो मौके पर तैयार किया गया । गिरफ्तारी की सूचना अभियुक्त के परिजनो को थाने से भिजवाई जावेगी । फर्द मौके पर लिख पकर सुनाकर गवाही गवाहन व अभियुक्त के हस्ताक्षर बनवाये जा रहे है । बाद कार्यवाही श्रीमान् उपजिलाधिकारी महोदय् व थानाध्यक्ष कबरई महोदय् गोष्ठी में प्रतिभाग करने हेतु महोबा रवाना हुये । पकड़े गये वाहन को ठीक कराने के उपरान्त ले जाकर थाना परिसर मे सुरक्षित खड़ी करायी जावेगी एव पिकअप को धारा 207 एम0वी0 एक्ट मे अकब से सीज किये जाने

(37)

N.C.R.B (एन.सी.आ
I.I.F.-I (एकीकृत जाँच फा

की कार्यवाही की जा रही है। हस्ताक्षर अंग्रेजी अपठनीय 01.04.2021 सुमित नारायण थाना कबरई जिला महोबा, हस्ताक्षर का0 शिवम , हस्ताक्षर का0 राघवेन्द्र,हस्ताक्षर का0 ज्ञानेन्द्र, हस्ताक्षर का0 हिमांशू, हस्ताक्षर अभियुक्त सगीर नोट:- फर्द की एक प्रति अभियुक्त को देकर हस्ताक्षर बनवाये गये। हस्ताक्षर अभियुक्त सगीर हस्ताक्षर अंग्रेजी अपठनीय 01.04.2021 उ0 नि0

Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item
(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत

1) Registered the case and took up the investigation: or

2) Directed (Name of I.O.) (जांच अधिकारी का नाम): PURUSHOTTAM Rank (पद): SI (Sub-Inspector)
No.(0152561015 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)

3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया

4) Transferred to P.S. District

on point of jurisdiction (को क्षेत्राधिकार के कारण

I.R. read over to the complainant / informant,admitted to be correctly recorded and a copy given to the omplainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और .O.A.C.(आर. ओ .ए .सी.)

Signature/Thumb impression of the complainant / nformant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)
Name (नाम): DINESH SINGH
Rank(पद): SI (Sub-Inspector)
No.(सं.): 9454403886

दिनेश सिंह
थानाध्यक्ष
थाना-कबरई,जिला-महोबा

ANNEXURE-A5 (COLLY)
(38)

Item No. 08 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 601/2024

Akhilesh Kumar Applicant

Versus

District Collector, Mahoba & Ors. Respondent(s)

Date of hearing: 24.05.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rohti Kumar Tuteja, Adv. (Through VC)

Respondent: Mr. Gigi. C. George, Adv. for R - 3 & 4

ORDER

1. In this original application, plea of the Applicant is that Respondents No. 6 and 7 are engaged in illegal mining under the garb of mining in Gata No. 288 at Village Majhol, Tehsil Charkhari, District Mahoba, Uttar Pradesh. The plea of Applicant is that Gata No. 288 was earlier allotted to Respondents No. 6 and 7 and they had obtained explosives license for mining in Gata No. 288 and after 2020, the said Gata No. was allotted to M/s. Ekta Constructions. However, the Respondents No. 6 and 7 got their explosives license for Gata No. 288 renewed in collusion with the Government officials and they are using explosives for illegal mining in District Mahoba. Further plea of the Applicant is that using such explosives Respondents No. 6 and 7 are violating the environmental norms and that such illegal use of explosives has risk the life of hundreds of local residents.

(39)

2. The OA raises substantial issue relating to compliance of the environmental norms.

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. Respondent No. 3, Chief Controller of Explosives is directed to file a comprehensive report in respect of issuance/renewal of explosives license to Respondents No. 6 and 7.

5. Mr. Gigi. C. George, Advocate accepts notice on behalf of Respondents No. 3 and 4.

6. Counsel for the Applicant is directed to serve a copy of the OA with all the annexures to learned Counsel for Respondents No. 3 and 4 within one week.

7. List on 04.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 24, 2024
Original Application No. 601/2024
DV

(40)

Item No. 10 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 601/2024
(IA No 461/2024)

Akhilesh Kumar Applicant

Versus

District Collector, Mahoba & Ors. Respondent(s)

Date of hearing: 03.01.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Rohit Kumar Tuteja, Adv. for Applicant (Through VC)

Respondent: Mr. Gigi. C. George, Adv. for DGMS & Director of Explosives
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Lokendra Singh Kachhawa, Adv. for R - 6

ORDER

1. The Applicant has not served the Respondent No. 7. Hence, the Tribunal by order dated 20.12.2024 had given the last opportunity to the Applicant to file the affidavit of service by observing as under:

> *"xxx .....xxx.....xxx*
>
> *5. As a last opportunity, we grant 10 days further time to serve upon Respondent No. 7 and file affidavit of service, failing which we make it clear that application against Respondent No. 7 may be dismissed for want of prosecution."*

2. No affidavit of service showing service of notice upon Respondent No. 7 has been filed till now. Therefore, in terms of the previous order quoted above, the OA against the Respondent No. 7 is dismissed for want of prosecution.

(41)

3. Learned Counsel for the Applicant submits that since the permission issued to Respondent No. 6 has been cancelled, therefore, he does not wish to press the present OA.

4. The OA is accordingly dismissed as not pressed. Pending IA, if any, are disposed of.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

January 03, 2025
Original Application No. 601/2024
(IA No 461/2024)
dv..

ANNEXURE-A6 (COLLY)

(42)

सत्यमेव जयते

भारतसरकार/ Government of India

श्रमएवंरोजगारमंत्रालय/ Ministry of Labour& Employment

खानसुरक्षामहानिदेशालय/ Directorate General of Mines Safety

गाजियाबादक्षेत्र .गाजियाबाद/ Ghaziabad Region, Ghaziabad

Telephone (office): 0120 2711597, website:www.dgms.gov.in, email: gzbregion.dgms@gmail.com

कमरा संख्या- 101 - 102, प्रथम तल, बी.ब्लॉक, सी.जी.ओ. कॉम्प्लेक्स-II, हापुड़ रोड, गाजियाबाद- 201002

पत्र संख्या:निदेशक/गाजियाबाद क्षेत्र/महोबा/ गाजियाबाद, दिनांक: /11/2024

प्रेषक:
खान सुरक्षा निदेशक,
गाजियाबादक्षेत्र, गाज़ियाबाद

सेवा में,
श्रीमती सुधा कुमारी,
प्रो: मेसर्स जय माँ चंद्रिका इण्टरप्राईजेज
निवासी- राजेंद्रनगर, कबरई
थाना कबरई, जिला महोबा (उत्तर प्रदेश)-210424,

विषय: ए.एन.एफ.ओ. मिक्सिंग शेड हेतु जारी अनापत्ति प्रमाण पत्र (NOC) को विस्फोटक नियम, 2008 के नियम 115(1)(ए) के अनुसार निरस्त करने के संबंध में।

महोदय,

उपरोक्त विषय के संबंध में इस निदेशालय के ग्वालियर क्षेत्रीय कार्यालय द्वारा आराजी संख्या-576, गाँव लेटा, तहसील कुलपहाड़, जिला महोबा (उत्तर प्रदेश) में ए.एन.एफ.ओ. मिक्सिंग शेड हेतु दिए गए अनापत्ति प्रमाण पत्र (NOC) संख्या:397 दिनांक 08.09.2015 को कृपया संदर्भित करें। इस अनापत्ति प्रमाण पत्र में यह स्पष्ट किया गया था कि मेसर्स जय माँ चंद्रिका इण्टरप्राईजेज, प्रोपराइटर श्रीमती सुधा कुमारी द्वारा ए.एन.एफ.ओ. का उपयोग केवल लेटा स्टोन खान (गाटा संख्या-576) ग्राम लेटा, तहसील कुलपहाड़ जिला महोबा (उत्तर प्रदेश) में किया जाएगा।

खान अधिकारी, महोबा ने अपने पत्रांक 828/एम.एम.सी-30-खनिज/2024-25, दिनांक 27.08.2024 द्वारा इस निदेशालय को सूचित किया है कि जनपद महोबा की तहसील कुलपहाड़ स्थित ग्राम-लेटा के गाटा संख्या- 576, रक्बा 4.50 एकड़ क्षेत्र में श्रीमती सुधा कुमारी के पक्ष में जारी इमारती पत्थर, खण्डा/गिट्टी/बोल्डर का खनन पट्टा 10 वर्ष की अवधि (24.05.2001 से 23.05.2011) हेतु जारी किया गया है।

उपरोक्त के मध्येनजर लेटा स्टोन खान (गाटा संख्या- 576) श्रीमती सुधा कुमारी ग्राम लेटा, तहसील कुलपहाड़ जिला महोबा (उत्तर प्रदेश) का खनन पट्टा दिनांक 23.05.2011 को समाप्त हो गया है।

अत: आपके पक्ष में गाँव लेटा के गाटा संख्या- 576 में ए.एन.एफ.ओ. मिक्सिंग शेड हेतु इस निदेशालय द्वारा जारी किए गए अनापत्ति प्रमाण पत्र संख्य.397, दिनांक 08.09.2015 को तत्काल प्रभाव से निरस्त किया जाता है।

भवदीय
ह/-
खान सुरक्षा निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद

(43)

ज्ञापन पत्र संख्या:निदेशक/गाजियाबाद क्षेत्र/महोबा/ 1544 गाजियाबाद, दिनांक 25/11/2024

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

1. The Controller of Explosives (for Joint Chief Controller of Explosives, Central Circle Petroleum & Explosives Safety Organisation(PESO), Formely- Department of Explosives, 63/4, A-Wing, II floor, Kendralaya (CGO Complex), Sanjay Palace, Agra (UP)- 282002. Mail Id : jtcceagra@explosive.gov.in
2. District Magistrate Mahoba-210427, Mail Id: dmmab@nic.in

खान सुरक्षा निदेशक
गाजियाबाद क्षेत्र, गाजियाबाद

(6)

(44)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
63/4, A-Wing , IInd floor
Kendralaya (CGO Complex), Sanjay Place Agra 282002
Tele: 2523244 Fax: 2527436
Email: jtcceagra@explosives.gov.in

No:**E/CC/UP/38/4(E83226)**

Dated : 03/01/2025

To,
M/s. Jai Maa Chandrika Enterprises Proprietor Smt. Sudha Kumari,
Rajendra Nagar, Kabrai, Mahoba, Kabrai
Distt. MAHOBA, State. Uttar Pradesh, Pincode-210427

Subject: **Manufacturing ANFOfrom ANFO shed situated at Survey No. : 576, Village/Town. Leta Tehsil- Kulpahar, Distt. MAHOBA, State. Uttar Pradesh Licence No. E/CC/UP/38/4(E83226) granted in Form LE-1 of Explosives Rules, 2008 - Cancellation regarding.**

Sir,

Reference No mahoba dated 11/11/2024.

The following violations were observed by an officer during the inspection of the site of the subject liecnce on **07/11/2024.**

A letter No. Nideshak/Gaziabad Shetra/Mahoba dated 11/2024, has received from the Directorate Generral of Mines Safety, Ghaziabad regrding cancellation of license M/s. Jai Maa chandrika Enterprises, Dist. Mahoba, UP (E83226).

In view of above you are intimated that the subject licence granted to you is hereby cancelled as per the provisions of Rule 118(1) (III) of the Explosives Rules, 2008.

Please comply the order and follow the procedure under Rule 119 of the Explosives Rules, 2008 regarding the disposal of the explosives in your possession.

Please follow the procedure under Rule 121 for appeal.

Receipt of this letter may please be acknowledged.

Enclosures :

Yours faithfully,

Dr. Dasharath Laxman Kamble
Controller of Explosives
For Joint Chief Controller of Explosives
Central Circle office, Agra

Copy Forwarded to:

1. **District Magistrate, MAHOBA, Uttar Pradesh for further necessary action.**
2. **Superintendent of Police, MAHOBA, Uttar Pradesh for further necessary action.**

For Joint Chief Controller of Explosives
Central Circle office, Agra

[For more information regarding status, fees and other details, please visit our web site http://peso.gov.in]

isclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the formation of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be sponsible for any misuse of the information by unauthorized persons including the hackers.

(45)

BEFORE THE NATIONAL GREEN TRIBULAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 75/2025.

IN THE MATTER OF:
AKHILESH KUMAR ...APPLICANT

AND

STATE OF UTTAR PRADESH & ORS. ...RESPONDENT(S)

KNOW ARLL to whom these presents shall come that **I, SUDHA KUMARI, PROPRIETOR OF JAI MAA CHANDRIKA ENTERPRISES AT 52/1, RAJENDER NAGAR, VILLAGE KABARI, DISTRICT MAHOBA, UTTAR PRADESH – 210427** being the **REPSONDENT NO. 5** in the above matter, do hereby appoint: -

PRAVEEN KUMAR, (E.NO. D/3782/2016), AYUSHI MAGGU, (E.NO: D/7918/2025)
ADVOCATE FOR REPSONDENT NO. 5
CHAMBER NO. 722, LAWYERS CHAMBER BLOCK, SAKET COURT, NEW DELHI -110017
EMAIL: adv.praveenkangar@gmail.com
M: 9650270999, 9911555924

Hereafter called the Advocate(s) to be my / our Advocates in the above-noted case and authorize him / them :

To act, appear, plead in the above-noted case in the Court or in any other Court in which the may be tried or heard and also in the appellate Courts including High Court subject to payment of fe separately for each court by me / us.

To Sign, file, verify and present pleadings replications, appeals, appeals, cross-objections or petition executions, review, revision, restoration, withdrawal, compromise or other petitions, replies, objectic affidavits or other documents as may be deemed necessary or proper for the prosecution of the said c all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or dispute may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and received moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner (s) / Consultant (s) authorizing him to exerci the power and authority hereby conferred upon the advocates whenever they may think fit to do so and to sign the power of attorney on my / our behalf.

And I / We the undersigned, do hereby agree to ratify and confirm the acts done by the Advocate or his / their substitute in the matter as my / our own acts as if done by me / us to all intents and purposes.

And I / We the undersigned undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate (s) for appearance, when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate (s) or his/their substitute responsible for the result of the said casein consequence of his/ their absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate (s) or his/their substitute.

I And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate (s) would be entitled to the same. The fee settled is only for the above case and above Court for a period of three years only. I/We hereby agree that once the fees is paid, I/We will not be entitled to refund of the same in any case.

IN WITNESS WHEREOF I/ We do hereunto set my/our hand to these presents the contents of which have been understood by me/us this 27 Day of AUGUST 2025. Accepted subject to the terms of fees

Advocate(s) D/3783/16 D/7918/25 Client(s) D/3783/16.